

Central Administrative Tribunal Principal Bench, New Delhi

**MA No. 1444/2019
OA No. 863/2019**

New Delhi this the 26th day of April, 2019

**Hon'ble Sh. Pradeep Kumar, Member (A)
Hon'ble Sh. Ashish Kalia, Member (J)**

(By Advocate : Sh. M D Jangra)

Versus

1. Union of India,
Through its Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Food Safety & Standard Authority of India
Through its Chief Executive Officer,
FDA Bhawan, Kotla Road,
New Delhi. ...Respondents

(By Advocate: Sh. Satish Kumar
Ms. Ritika Sharma for RHA Sikander-R-2)

ORDER (ORAL)

Sh. Ashish Kalia, Member (J)

Learned counsel for the applicant appears and presses his MA No. 1444/2019 in which he states that he wishes to withdraw this OA as the applicant had been given the reliefs prayed for and hence, the OA has become

infructuous. Hence, the MA is allowed and the OA is dismissed as infructuous.

(Ashish Kalia)
Member (J)

/sarita/

(Pradeep Kumar)
Member (A)